

ITEM NO.43

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6870/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in A482 No. 46541/2018 passed by the High Court Of Judicature At Allahabad)

XYZ

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 108237/2023 - EXEMPTION FROM FILING O.T.)

Date : 08-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Kailash J. Kashyap, Adv.

For Respondent(s) Mr. Satish Tamta, Sr. Adv.
Mr. Nishchay Dutt, Adv.
Ms. Swaralipi Deb Roy, Adv.
Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.

Mr. Satish Tamta, Sr. Adv.
Mr. Dhruv Tamta, AOR

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rajat Singh, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Sarthak Chandra, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for and
is granted four weeks' time to file rejoinder

affidavit.

List the matter after four weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER